

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.1531
TO BE ANSWERED ON THE 11TH FEBRUARY, 2020

PM KISAN SCHEME

1531. SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has taken a decision to provide financial assistance to farmers in the country under PM Kisan Scheme;
- (b) if so, the details thereof; and
- (c) the details of the norms and conditions of the scheme?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) & (b): Yes, Sir. Under PM-KISAN Scheme funds of Rs.6000/- per annum are transferred to the bank accounts of all eligible beneficiaries in three equal installments, every four months after receipt of verification of beneficiaries from concerned State/UT and their validation through Aadhaar/PFMS.

(c): Benefits of Rs. 6000/- per annum are transferred to the bank accounts of all eligible landholding beneficiaries in three equal installments, subject to exclusions of the following categories of beneficiaries of higher economic status:

- (a) All institutional landholders; and
- (b) Farmer families in which one or more of its members belong to following categories:
 - (a) Former and present holders of constitutional posts.
 - (b) Former and present Ministers/State Ministers and former/present Members of Lok Sabha/Rajya Sabha/State Legislative Assemblies/State Legislative Councils, former and present Mayors of Municipal Corporations, former and present Chairpersons of District Panchayats.
 - (c) All Serving or retired officers and employees of Central/State Government Ministries/offices/departments and its field units, Central or State PSEs and attached offices/autonomous institutions under Government as well as regular employees of the Local Bodies (excluding Multi Tasking Staff/Class IV/Group-D employees).

(d) All superannuated/retired pensioners whose monthly pension of Rs. 10,000/- or more (excluding Multi Tasking Staff/Class IV/Group-D employees) of above category 2.4.1.(c).

(e) All persons who paid Income Tax in last assessment year.

(f) Professionals like Doctors, Engineers, Lawyers, Chartered Accountants and Architects registered with Professional Bodies and carrying out profession by undertaking practice.

From December, 2019 onwards AADHAR authentication of beneficiary data have been made mandatory.
